

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 10313 OF 2016
[@ SPECIAL LEAVE PETITION(C)NO. 31191 OF 2016]
[@CC NO. 19832 OF 2016]

SMT. RIHANA ... APPELLANT(S)
VERSUS
STATE OF U.P. AND ORS. ... RESPONDENT(S)

J U D G M E N T

KURIAN, J.

Leave granted.

The appellant approached the High Court praying for expeditious disposal of the Election Petition No. 13 of 2015 pending before the District Magistrate, Dist.-Hasanpur, Amroha. The High Court declined the prayer, holding that it did not have jurisdiction to deal with the subject matter. The Election Petition is to be disposed of within a period of six months as per the statutory mandate.

Since the Election Petition has been pending for more than 6 months, we direct the Tribunal to dispose of the Election Petition pending before it within a period of four months from the date of receipt of this order.

The appeal is disposed of in the afore-stated terms.

.....J.
[KURIAN JOSEPH]

.....J.
[ROHINTON FALI NARIMAN]

New Delhi;
October 24, 2016.